

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4318
ANSWERED ON:21.04.2010
MINOR FOREST PRODUCE
Namdhari Shri Inder Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether as per the judgement of the Supreme Court, no Minor Forest Produce (MFP) can be taken out from the sanctuaries of the country without the prior permission of the Supreme Court;
- (b) if so, the details thereof; and
- (c) the steps taken taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) Yes, Sir.

(b) & (c) Hon'ble Supreme Court vide their order dated 14th February, 2000, in Writ Petition (Civil) No. 202/1995, had restrained from removal of dead, diseased, dying or wind fallen trees, drift wood and grasses, etc. from Sanctuary. This direction of Hon'ble Supreme Court has been communicated to all the State/Union Territory Governments for compliance.